

12.36 hrs.

**PUBLIC LIABILITY INSURANCE
(AMENDMENT) BILL***

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): I beg to move for leaves to introduce a Bill to amend the public Liability Insurance Act, 1991.

MR. SPEAKER: The question is:

"That Leave be granted to introduce a Bill to amend the Public Liability Instance Act, 1991."

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The motion was adopted

SHRI KAMAL NATH: I introduce the Bill.

12.36 1/2 hrs.

**PUBLIC LIABILITY INSURANCE
(AMENDMENT) ORDINANCE, 1992**

**Explanatory Statement giving reasons
for immediate Legislation by Ordinance**

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Public Liability Insurance (Amendment) Ordinance, 1992. [Placed in Library See No. LT - 1407/92]

12.37 hrs.

GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE

MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): On behalf of Shri S. B. Chavan, I beg to move for leave to introduce a Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982."

The motion was adopted.

SHRI M. M. JACOB: I introduce the Bill.

12.38 hrs.

**SECURITIES AND EXCHANGE BOARD
OF INDIA BILL***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): On behalf of Shri Manmohan Singh, I beg to move for leave to introduce a Bill to provide for the establishment of a Board to protect the interests of investors in securities and to promote the development of and to regulate, the securities market and for matters connected therewith or incidental thereto.

MR. SPEAKER The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Board to protect the interests of investors in securities and to promote the development of, and to regulate,

*Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 3-3-1992.

**Introduced with the recommendation of the President.